

0ITEM NO.13

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6436/2016
(Arising out of impugned final judgment and order dated 11/02/2016
in CRLA No. 1312/2010 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)
STATE OF U.P.

Petitioner(s)

VERSUS

KHALID L.
(with office report)

Respondent(s)

Date : 09/01/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Harshbardhan Jha, Adv.
Mr. Samir Ali Khan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue fresh notice, returnable in six weeks.

Dasti, in addition, is permitted.

(Ashwani Thakur) (Mala Kumari Sharma)

COURT MASTER

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